

[Mr. Chairman]

and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: We shall, now, take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 44 were added to the Bill.

The schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

COL. RAJYAVARDHAN SINGH RATHORE: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, we will take up the Homoeopathy Central Council (Amendment) Bill, 2018.

The Homoeopathy Central Council (Amendment) Bill, 2018

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Sir, I move:

That the Bill further to amend the Homoeopathy Central Council Act, 1973, as passed by Lok Sabha, be taken into consideration.

माननीय सभापति महोदय, मैं होम्योपैथी केंद्रीय परिषद (संशोधन) विधेयक, 2018 पर विचार करने का अनुरोध करता हूँ। **...(व्यवधान)...**

आयुष मंत्रालय आयुष चिकित्सा पद्धतियों और शिक्षा के समग्र विकास हेतु कार्य करता है। **...(व्यवधान)...** इस मंत्रालय के दो साविधिक विनियामक निकाय हैं जिनके नाम हैं, केंद्रीय भारतीय चिकित्सा परिषद और केंद्रीय होम्योपैथी परिषद। **...(व्यवधान)...** ये निकाय अन्य बातों के साथ-साथ क्रमशः आयुर्वेद, सिद्ध, यूनानी, सोवा रिग्पा और होम्योपैथी शिक्षा को विनियमित करते हैं। **...(व्यवधान)...**

होम्योपैथी केंद्रीय परिषद अधिनियम, 1973 में केंद्रीय होम्योपैथी परिषद (सीसीएच) के गठन का प्रावधान है, **...(व्यवधान)...** जो होम्योपैथी चिकित्सा की शिक्षा और अभ्यास को विनियमित करती है, **...(व्यवधान)...** होम्योपैथी के केंद्रीय रजिस्टर का अनुरक्षण करती है और उससे संबंधित मामलों पर कार्य करती है। **...(व्यवधान)...**

होम्योपैथी केंद्रीय परिषद अधिनियम, 1973 का संशोधन धारा 12क जोड़ते हुए वर्ष 2002 में किया गया था, ...(व्यवधान)... जिसमें कोई नया कॉलेज खोलने अथवा प्रवेश क्षमता में वृद्धि करने अथवा कोई नया पाठ्यक्रम जोड़ने के लिए केंद्र सरकार की पूर्व अनुमति प्राप्त करने का प्रावधान है। ...(व्यवधान)...

MR. CHAIRMAN: Please go to your seats ...(Interruptions)...

श्री श्रीपाद यशो नाईक: महोदय, यहां यह उल्लेख भी किया जाता है कि यद्यपि 1983 की विनियमावली का अधिक्रमण करके बनाई गई ...(व्यवधान)... होम्योपैथी केंद्रीय परिषद विनियमावली, 2013 में यह अपेक्षा की गई थी कि सभी होम्योपैथी कॉलेजों को अपनी मान्यता के नवीकरण हेतु केंद्रीय सरकार की अनुमति प्राप्त करनी होगी। ...(व्यवधान)... तथापि पूर्वोक्त अनुमति देने के लिए केंद्र सरकार को उक्त अधिनियम के अधीन इस स्वायत्त कानून में एक विशेष शक्ति शामिल करने की आवश्यकता है। ...(व्यवधान)...

वर्तमान होम्योपैथी कॉलेजों की मान्यता के नवीकरण हेतु इस अधिनियम में सक्षम प्रावधानों के न होने के कारण कुछ ऐसे अवमानक कॉलेज कार्य कर रहे हैं, ...(व्यवधान)... जो इस विनियमावली के अधीन विनिर्दिष्ट न्यूनतम मापदंड पूरे करते हैं ...(व्यवधान)... और ऐसे कॉलेजों के माध्यम से दी जाने वाली डिग्री की अवमान्यता को इस अधिनियम की धारा 19 के अधीन उपयुक्त तरीके से लागू नहीं किया जा सकता। ...(व्यवधान)... उपर्युक्त स्थिति को ध्यान में रखते हुए सरकार ने यह महसूस किया है कि एचसीसी अधिनियम में संशोधन करके तत्काल धारा 12ग जोड़ना आवश्यक है जिसमें सभी होम्योपैथी कॉलेजों के मानकों का सत्यापन करने के लिए केंद्रीय सरकार की भूमिका का प्रावधान हो। ...(व्यवधान)... माननीय महोदय, ...(व्यवधान)... ऐसी बहुत सी बातें हैं, जिसके कारण यह अमेंडमेंट लाने के बारे में हमने सोचा। ...(व्यवधान)... बहुत फायदा हुआ है और जो गलत कार्य वहां पर होते हैं। ...(व्यवधान)... इस अधिनियम की चर्चा के बाद मैं इस सभागृह से रिक्वेस्ट करता हूं कि यह बिल पास किया जाए। ...(व्यवधान)...

The question was proposed.

MR. CHAIRMAN: There is one motion by Shri Husain Dalwai for reference of the Homoeopathy Central Council (Amendment) Bill, 2018, to the Select Committee of Rajya Sabha. ...(Interruptions)... The hon. Member may move his motion at this stage, without any speech. ...(Interruptions)... The motion not moved. ...(Interruptions)...

The motion for consideration of the Homoeopathy Central Council (Amendment) Bill, 2018, is open for discussion. ...(Interruptions)...

Hon. Members, I want to tell the House that this Business was accepted by the Business Advisory Committee. ...(Interruptions)... Secondly, in the morning meeting, three Bills were agreed to be taken up today. ...(Interruptions)... The Parliament Session is coming to an end tomorrow. ...(Interruptions)... So, we need to pass all these Bills. ...(Interruptions)... I appeal to all of you to please keep in mind what you had agreed to in the morning meeting today. ...(Interruptions)... Whatever was agreed to in the

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Business Advisory Committee meeting must be respected. ...(Interruptions)... It is the question of the prestige of the House. ...(Interruptions)... Please maintain decorum. ...(Interruptions)... This is not my personal matter. ...(Interruptions)... I have nothing to gain or lose. ...(Interruptions)... You people had agreed in the morning for taking up these three Bills today. ...(Interruptions)... So, keeping that in mind, I appeal to all of you to please go to your seats. ...(Interruptions)... Moreover, this issue, which you are trying to raise, has not been admitted by me. ...(Interruptions)... No reference of what Shri Anand Sharma has said will go on record. ...(Interruptions)... No slogan, no reference will go on record. ...(Interruptions)... Please understand, all those who are here in the House and also those who are outside, these things will not go on record. ...(Interruptions)... If you don't want the Parliament to function, I can adjourn the House. ...(Interruptions)... If you don't want the Legislative Business to be taken up, I leave it to your wisdom. ...(Interruptions)... You decide it. ...(Interruptions)... Don't you want the Parliament to function? ...(Interruptions)... Don't you want the Bills to be taken up? ...(Interruptions)... I leave it to your wisdom. ...(Interruptions)... I leave it to your wisdom. ...(Interruptions)...

Shri Husain Dalwai to speak. ...(Interruptions)... Don't you want to discuss? ...(Interruptions)... Don't you want to discuss? ...(Interruptions)... I request all of you to go to your seats and take part in the debate. ...(Interruptions)... If you want to oppose, oppose it. ...(Interruptions)... If you want to support, support it. ...(Interruptions)...

SHRI BHUPENDER YADAV (Rajasthan): Sir, I have a point of order. ...(Interruptions)... Shri Anand Sharma is a senior politician. He must know Rule 243. ...(Interruptions)... When Chairman is on his legs, he must resume his seat. ...(Interruptions)... He must take his seat. ...(Interruptions)... He must know the Rules. ...(Interruptions)... जब चेयरमेन खड़े होते हैं, तो आपको बैठना चाहिए। ...(व्यवधान)... आपको बैठना चाहिए। आपको बैठना चाहिए। ...(व्यवधान)... पार्लियामेंट ऐसे नहीं चलती। ...(व्यवधान)... You must sit down. You must sit down. ...(Interruptions)...

MR. CHAIRMAN: You all had agreed to this Business in the morning meeting today. ...(Interruptions)... You please sit down. ...(Interruptions)... Next speaker, Dr. Prabhakar Kore. ...(Interruptions)...

DR. PRABHAKAR KORE (KARNATAKA): Mr. Chairman, Sir, I rise to support the Homoeopathy Central Council (Amendment) Bill, 2018. ...(Interruptions)... It is a very simple Bill. ...(Interruptions)... Most of the Councils are working under the Parliament Acts. ...(Interruptions)... Even the Homeopathic Central Council is also working under the Parliament Act. ...(Interruptions)...

MR. CHAIRMAN: You must please understand that only one day of the Parliament Session is left. *...(Interruptions)...* You must please cooperate. *...(Interruptions)...* It is the question of the prestige of the House. *...(Interruptions)...*

SHRI PRABHAKAR KORE: Many corruption cases had come to the notice of the Government of India. *...(Interruptions)...* So, the Government of India temporarily dissolved the Homoeopathic Central Council and brought an Ordinance to appoint a Governing Body, which will look after the day-to-day functions of the Council. *...(Interruptions)...* This Bill provides for the supersession of the Central Council, which will be reconstituted within one year from the date of supersession. *...(Interruptions)...* In the interim period, the Central Government will constitute a Board of Governors, which will exercise the powers of the Central Council. *...(Interruptions)...* The 1973 Act was amended in the year 2002 to check the growth of substandard homoeopathy colleges and to impart quality education. *...(Interruptions)...* But there have been instances of serious malpractices in the Council, as a result of which the quality of medical education has been compromised with. The basic problem is corruption and inefficiency of the Council Members. *...(Interruptions)...*

MR. CHAIRMAN: Nothing shall go on record in print as well as electronic media – please note that – except the speech of the Member who has been authorised to speak. *...(Interruptions)...* Except the Member who has been authorised to speak, nothing will go on record. That is the practice of the House. *...(Interruptions)...*

DR. PRABHAKAR KORE: What I request you is this. This is a big problem for every Ayurvedic Council, Homoeopathy Council. *...(Interruptions)...*

MR. CHAIRMAN: Nothing will go on record. Not only about the Prime Minister, anything about anybody, nothing will go on record. *...(Interruptions)...*

DR. PRABHAKAR KORE: In fact, there are so many colleges which are recognised by the UGC. *...(Interruptions)...* The quality colleges are temporarily *...(Interruptions)...* The Council is giving affiliation for just one year, because every year it is inspecting. There are so many Ayurveda colleges which are 70 or 80 or 90 years old. *...(Interruptions)...* Every year, the Council sends its inspection team to even those colleges where infrastructure is there. The NAAC, the UGC, most of the governing Councils have given them ‘A’ grade, still, every year, they want to inspect. *...(Interruptions)...* Because of this, corruption will increase. Therefore, I request you that when you make a new law, you must see that. There are colleges which are ‘A’ grade or ‘B’ grade. *...(Interruptions)...* They must get at least, without inspection, five years affiliation. *...(Interruptions)...* I support this Bill. This is a very important Bill. I welcome this Bill. Thank you, Sir. *...(Interruptions)...*

DR. R. LAKSHMANAN (TAMIL NADU): Mr. Chairman, Sir, I rise to support this Bill. *...(Interruptions)...* The Central Council of Homoeopathy, a body within the Health Ministry was set up in 1973 to monitor the quality of homoeopathy education in the country. *...(Interruptions)...* Any institution that wants to grant degrees in homoeopathy needs to take the Central Council of Homoeopathy's assent. *...(Interruptions)...* Similarly, the Central Council of Indian Medicine was established in 1971 to look after the branches of the Indian medicine, including Ayurveda, Siddha and Unani. *...(Interruptions)...*

Unfortunately, the entire system and quality of homoeopathy education in the country are plagued by two major problems. *...(Interruptions)...* First is the corruption and second is the deterioration in standard of education. In an attempt to effect sweeping changes in the Department of AYUSH, which is under the Health Ministry, the NITI Aayog had suggested the Government to scrap the Central Council of Homoeopathy and the Central Council of Indian Medicine. *...(Interruptions)...* While the former looks after higher education in homoeopathy, the latter looks at Indian medicines, including Ayurveda. The NITI Aayog has suggested the Government to replace the two bodies. *...(Interruptions)...*

MR. CHAIRMAN: No shouting, no slogans, nothing will go on record. All this is against Parliamentary norms. You are also aware of it. *...(Interruptions)...*

DR. R. LAKSHMANAN: Thus, the need for effecting certain amendments in impending Bill is felt absolutely necessary. *...(Interruptions)...* The Bill states that (i) if any person has established a homoeopathy medical college or (ii) if an established homoeopathy medical college has opened new courses or increased its admission capacity before the Ordinance was promulgated, it will have to seek permission from the Central Government within one year. *...(Interruptions)...* If the person or homoeopathy medical college fails to seek such permission, then, any medical qualification granted to a student from such medical college will not be recognised under the Act. *...(Interruptions)...*

The Central Council will be reconstituted within one year from the date of its supersession. *...(Interruptions)...* In the interim period, the Central Government will constitute a Board of Governors, which will exercise the powers of the Central Council. *...(Interruptions)...*

Homoeopathy is an integral part of Indian healthcare and under the patronage of the Government of India homoeopathy has seen much growth and better regulation since Independence. *...(Interruptions)...*

Though India is becoming the global hub for homoeopathic education and training, and has created master prescribers in the system, what we see today is progressive deterioration of quality due to myopic implementation of educational standards. ...(Interruptions)... On the one side, the number of colleges and students are consistently increasing, on the other side, the standard of homoeopathy doctors and faculty members are gradually reducing. ...(Interruptions)... This is a very disturbing and alarming trend in the progress of homoeopathy system which claims to be the second largest medical practice in the world. ...(Interruptions)... Caution must be taken to have a proper check and monitoring system to avoid any corrupt system after this Bill becomes an Act. ...(Interruptions)...

So, I urge the Government to take quick steps to reconstitute the Homoeopathy Central Council and take all necessary steps that have been prescribed under new Section 12C which has been inserted through this Amendment Bill. ...(Interruptions)... Thank you.

DR. SANTANU SEN (WEST BENGAL): Thank you, Sir, for giving me this opportunity. ...(Interruptions)... Though it is my first speech but it cannot be my maiden speech because of time constraint. ...(Interruptions)... My regards to the newly-elected Deputy Chairman and to all the Members of this august House! ...(Interruptions)...

Sir, I am here to make a suggestion to refer this Bill to the Committee, and the reasons behind that are as follows. ...(Interruptions)... Number one, Sir, the Ayush Department felt the necessity, the urgency of an emergency legislation, and, based on that, under Rule 66(2) of the Rules of Procedure and Conduct of Business, the President of India promulgated this Ordinance on 18th of May this year. ...(Interruptions)... Sir, I would like to inform you that Central Council of Homoeopathy Act was enacted in the year 1973. ...(Interruptions)... Initially, the power of inspection, the power of regulation and the power of giving approval for opening up new medical colleges was there with the Central Council of Homoeopathy. ...(Interruptions)... Later on, this Act was amended in the year 2002 where the inspection power and the recommendation power were with the Central Council of Homoeopathy but the approval of giving for opening the new medical colleges was taken up by the Government of India. ...(Interruptions)... Sir, it is very unfortunate that though the amendment was made just to look after the medical education system so that we can prevent opening up of substandard medical colleges, we can prevent running of unauthorised medical courses, but it is unfortunate that in the Bill it is written that many medical colleges are yet to get the standard.(Interruptions)... But it is very unfortunate that though the power was with the Central Government itself, after

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2002, not a single homoeopathy medical college was opened with the approval of Government of India, that is, the Ayush Department. *...(Interruptions)...* But in the Bill it is written that many homoeopathy medical colleges are struggling for getting the standards. *...(Interruptions)...*

MR. CHAIRMAN: Nothing is going on record. *...(Interruptions)...*

DR. SANTANU SEN: On the contrary, Sir, though the Central Council of Homoeopathy was the recommending authority, without having any recommendation from the Central Council of Homoeopathy, the Government of India has allowed many medical colleges in Agra, in Rajahmundry. *...(Interruptions)...* They have allowed many postgraduate courses in Agra, Rajahmundry and many other places. *...(Interruptions)...* You will be surprised to know that in many such cases, even the applications were made post-facto, that is, permissions were given earlier and then the applications were given by the concerned medical college. *...(Interruptions)...* Sir, you will be surprised to know that even the National Institute of Homoeopathy Medical College in our State of West Bengal is really in a bad shape. *...(Interruptions)...* Though they are getting enough fund from the Central Government, infrastructural development has not yet taken place. *...(Interruptions)...* They are running MD courses but the infrastructure is not there. *...(Interruptions)...* The faculties are not there. *...(Interruptions)...* Sir, the Central Government aims to give sufficient fund to the Central institutes and the Government institutes, not a single private homoeopathy medical college used to get Government fund. *...(Interruptions)...* In spite of all this, they are questioning the misutilization of fund. *...(Interruptions)...* I am surprised to know whether this misutilization of fund was inside the Government itself. *...(Interruptions)...*

MR. CHAIRMAN: Right. Shri Ram Nath Thakur. *...(Interruptions)...*

DR. SANTANU SEN: This Bill was talking about the elections. *...(Interruptions)...* They were saying that many members were holding the post despite their tenure was over. *...(Interruptions)...* The election process was supposed to be taken up by the Government itself. *...(Interruptions)...*

MR. CHAIRMAN: Right. Shri Ram Nath Thakur. *...(Interruptions)...* Now Shri Ram Nath Thakur. *...(Interruptions)...* Dr. Sen, please. I have given you enough time. *...(Interruptions)...*

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, होम्योपैथी केन्द्रीय परिषद (संशोधन) विधेयक, 2018 के द्वारा होम्योपैथी काउंसिल एक्ट, 1973 में संशोधन होगा और इससे सेंट्रल काउंसिल की स्थापना होगी। *...(व्यवधान)...* आज देश में करोड़ों लोग होम्योपैथी पर विश्वास

करते हैं, उसका उपयोग करते हैं और उस पर निर्भर हैं। ...**(व्यवधान)**... भारत के असंख्य गरीब इस पद्धति से लाभ उठाते हैं, इसलिए जो इस पद्धति से इलाज करते हैं, उनको इस पद्धति के बारे में जानकारी होनी चाहिए। ...**(व्यवधान)**... इस बिल से होम्योपैथी के क्षेत्र में क्वालिटी की शिक्षा मिले, यह सुनिश्चित होगा। इस बदलाव से होम्योपैथी की शिक्षा बेहतर होगी, साथ ही मौजूदा कॉलेजों में मानक बेहतर होने से कॉलेज बेहतर होंगे। ...**(व्यवधान)**... उनके बुनियादी ढांचे में और सुविधाओं में सुधार होगा। इससे पढ़ाने वाले अध्यापकों का स्तर भी और समृद्ध होगा। ...**(व्यवधान)**...

स्वास्थ्य मंत्रालय के तहत 1973 में काउंसिल ऑफ होम्योपैथी का गठन किया गया। उसका मकसद देश में होम्योपैथी की शिक्षा की निगरानी करना भी था और बदले समय में इसमें सुधारों की जरूरत थी। ...**(व्यवधान)**... इस जरूरत को यह बिल पूरा करता है। ...**(व्यवधान)**... इस बिल में यह प्रावधान भी है कि अध्यादेश जारी होने से पहले अगर किसी व्यक्ति ने होम्योपैथी मेडिकल कॉलेज की स्थापना की है या स्थापित होम्योपैथी मेडिकल कॉलेज ने नये कोर्स शुरू किये हैं या अपनी दाखिला क्षमता में वृद्धि की है, तो उसे एक वर्ष के भीतर केन्द्र सरकार से अनुमति हासिल करनी होगी। ...**(व्यवधान)**... अगर वह व्यक्ति या होम्योपैथी मेडिकल कॉलेज केन्द्र सरकार से अनुमति नहीं लेता है, तो किसी स्टूडेंट द्वारा उस मेडिकल कॉलेज से हासिल की गई मेडिकल क्वालिफिकेशन को एक्ट के अंतर्गत मान्यता प्राप्त नहीं होगी। ...**(व्यवधान)**... इसलिए मैं इस बिल का समर्थन करता हूँ।

MR. CHAIRMAN: Prof. Manoj Kumar Jha; not there. Shri Ravi Prakash Verma.

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश): सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया। ...**(व्यवधान)**... सर, यह जो होम्योपैथी काउंसिल है, इसके बारे में मुझे यह कहना है कि इस पर हिन्दुस्तान के करोड़ों गरीबों को बहुत उम्मीद है। ...**(व्यवधान)**... होम्योपैथी चिकित्सा पद्धति में बहुत सस्ता इलाज होता है। ...**(व्यवधान)**... जो छोटे बच्चे हैं, उनको एलोपैथी मेडिसिन्स सूट नहीं करती हैं। ...**(व्यवधान)**... वे काफी महंगी होती हैं। ...**(व्यवधान)**... बच्चों के लिए होम्योपैथी ट्रीटमेंट बहुत आवश्यक माना जाता है, क्योंकि इसका कोई साइड इफेक्ट नहीं होता है। ...**(व्यवधान)**...

सर, होम्योपैथी काउंसिल को चेंज करने के लिए यह बिल लाया गया है। इसके बारे में मेरा कहना यह है कि इसका प्रोसेस डेमोक्रेटिक होना चाहिए। ...**(व्यवधान)**... आज बहुत सारे लोग होम्योपैथी की पद्धति से चिकित्सा कर रहे हैं। ...**(व्यवधान)**... यह एक ऐसी रेगुलेटरी अथॉरिटी है, ...**(व्यवधान)**... जो होम्योपैथी के कॉलेजेज खुल रहे हैं। या जो होम्योपैथी के रिसर्च के दूसरे संस्थान खुल रहे हैं, ...**(व्यवधान)**... उनको रेगुलेट किया जा सके और होम्योपैथी की रिसर्च को आगे बढ़ाया जा सके। ...**(व्यवधान)**... सर, यह बहुत महत्वपूर्ण है। पूरी दुनिया में आज की तारीख में integrated therapy पर काम चल रहा है। ...**(व्यवधान)**... लोग खाली "आयुष" पर या एलोपैथिक सिस्टम पर डिपेंडेंट नहीं हैं। ...**(व्यवधान)**... वे सारी थैरेपीज को मिलाकर एक viable medical system बनाकर काम कर रहे हैं। ...**(व्यवधान)**... सर, मेरा आपके माध्यम से सरकार से आग्रह है कि जो नई होम्योपैथी काउंसिल बन रही है, उसको नया मंडेट दें, जिससे कि हिन्दुस्तान के अंदर होम्योपैथी का जो ट्रीटमेंट है, उसकी जो रिसर्च है और जो दवाइयों का उत्पादन है, उसके ऊपर विशेष तौर पर काम किया जा सके। ...**(व्यवधान)**...

[श्री रवि प्रकाश वर्मा]

सर, आज इस मौके पर मुझे एक बात और कहनी है। ...**(व्यवधान)**... हिन्दुस्तान में जो मेडिकल सिस्टम involve हुए हैं, लोग उसमें बहुत पैसा लगा रहे हैं। ...**(व्यवधान)**... आज यह हालत बन चुकी है कि ...**(व्यवधान)**... जो राम मनोहर लोहिया अस्पताल, नई दिल्ली में है, उसमें दिल का इलाज 50,000-60,000 रुपये में हो जाता है और जो प्राइवेट अस्पताल हैं, उनमें दिल का इलाज सात लाख और आठ लाख रुपये में होता है। ...**(व्यवधान)**... सर, यह बहुत ही बड़ी बात है। ...**(व्यवधान)**... कहीं न कहीं जो इन्वेस्टमेंट करने वाले लोग हैं, उन्होंने पूरे मेडिकल सिस्टम को influence किया है। ...**(व्यवधान)**... उन्होंने इलाज को काफी महंगा कर दिया है। इसलिए मैं कहना चाहता हूँ कि जो होम्योपैथी केन्द्रीय परिषद बन रही है, उसको प्रॉपर वे में, एक डेमोक्रेटिक सिस्टम के तौर पर ऑर्गनाइज करें। ...**(व्यवधान)**... जो होम्योपैथी की रिसर्च है, उसकी जो दवाइयों का उत्पादन है, उसका जो ट्रीटमेंट का सिस्टम है, उसका विकास हो सके। आपका बहुत-बहुत धन्यवाद।

श्री सभापति: श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली): सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि यह जो होम्योपैथी काउंसिल को खत्म करके बोर्ड ऑफ गवर्नमेंस बनाया जा रहा है, यह इस काउंसिल की स्वायत्तता को खत्म करेगा। ...**(व्यवधान)**... इसमें कहा गया था कि काउंसिल भ्रष्ट हो चुकी थी। ...**(व्यवधान)**... अगर यह काउंसिल भ्रष्ट हो गई थी, तो उनके अगेंस्ट एक्शन लेने के लिए आपके पास बहुत से तरीके हैं। ...**(व्यवधान)**... काउंसिल के चुने हुए डॉक्टर उसके अंदर आते हैं, जब चुने हुए डॉक्टर उसके अंदर आते हैं, तो उन्हें उस फील्ड का तजुर्बा होता है।

श्री सभापति: श्री राकेश सिन्हा, आप कृपया अपनी सीट पर जाएं। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता: होम्योपैथी काउंसिल का जो बेसिक कैरेक्टर है, वह खत्म हो जाएगा। ...**(व्यवधान)**... मैं कहता हूँ कि होम्योपैथी काउंसिल की जो स्वायत्तता है, इस बोर्ड के माध्यम से उसे खत्म करने की एक साजिश है। मैं आपसे निवेदन करना चाहता हूँ कि अगर बोर्ड ऑफ गवर्नर्स सरकार बनाना चाहती है, तो बोर्ड भी अपना उद्देश्य पूरा कर के एक साल के अंदर खत्म होना चाहिए और काउंसिल reconstitute होनी चाहिए, ताकि इस फील्ड के डाक्टर्स, जिन्होंने वर्षों मेहनत कर के इस फील्ड में महारत हासिल की है, उन्हें इसमें एडमिस्ट्रेशन करने की परमिशन मिले और होम्योपैथी कॉलेजेज दुनिया के अन्दर हिन्दुस्तान का नाम रौशन कर सकें, धन्यवाद। ...**(व्यवधान)**...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I rise to support this Bill and I have four suggestions to make. Sir, the Statement of Objects and Reasons states that there have been instances of serious malpractices in the Council as a result of which the quality of medical education was affected. ...**(Interruptions)**... My first question is: What were the malpractices? Who were the Members of the Council who overstepped the authority and were accused of corruption? What

action has been taken to punish the wrong-doers? ...*(Interruptions)*... Secondly, the primary reasons cited for introducing this Bill is to improve the growth and quality of homoeopathy colleges. What are the parameters which are used to assess the performance of these colleges? Where did they fail and where did they fall short of expectations? There can be multiple causes of sub-standard growth such as issues with faculty, students, curriculum, placements, etc. What were the efforts taken by the Government to improve these issues? ...*(Interruptions)*... Thirdly, the Bill says that the existing homoeopathy colleges should again get permission from the Central Government within one year, otherwise the degrees given by these colleges would be derecognised. ...*(Interruptions)*... How the fraternity of students of homoeopathy education reacted to this provision? Moreover, what was the need for re-seeking the permission by the existing colleges? ...*(Interruptions)*... Lastly, we often find acute shortage of homoeopathy doctors in different hospitals. ...*(Interruptions)*... There is a requirement of regular recruitment of doctors and faculty for homoeopathy. What steps are taken by the Government for promotion of homoeopathy and persuade the aspirants to take up homoeopathy as career in the institute of medical sciences? ...*(Interruptions)*... With these observations, I support this Bill. ...*(Interruptions)*...

श्री श्रीपाद यसो नाईक: सभापति जी, होम्योपैथी केन्द्रीय परिषद (संशोधन) विधेयक, 2018 के माध्यम से जो संशोधन लाया गया है। ...*(व्यवधान)*...

श्री सभापति: आपने अमेंडमेंट मूव नहीं किया है। ठीक है, आप बोलिए। ...*(व्यवधान)*...

श्री श्रीपाद यसो नाईक: महोदय, वर्तमान अधिनियम में परिषद के सदस्यों के विरुद्ध जो गलत बातें हो रही थीं, उन्हें हटाने का प्रावधान इस अधिनियम में नहीं था। ...*(व्यवधान)*... इसलिए परिषद को बचाने और उसके सही उद्देश्यों की पूर्ति के लिए, उसका कार्यकरण बहाल करने तथा प्रवेश के संबंध में समयबद्ध मामलों पर कार्रवाई करने हेतु अंतरिम उपाय के रूप में दिनांक 18 मई, 2018 को एक अध्यादेश प्रस्तावित किया था। ...*(व्यवधान)*... तदनुसार मंत्रालय ने परिषद के पुनर्गठन होने तक, परिषद का कार्य संभालने के लिए विख्यात एवं अर्हता प्राप्त अनुभवी चिकित्सकों का शासन मंडल नियुक्त किया है। ...*(व्यवधान)*... होम्योपैथी केन्द्रीय परिषद (संशोधन) विधेयक, 2018 के द्वारा मुख्य प्रावधान यह किया गया है कि केन्द्र सरकार द्वारा एक वर्ष की अवधि अथवा परिषद के पुनर्गठन, जो भी पहले हो, तक के लिए शासक मंडल की नियुक्ति द्वारा ...*(व्यवधान)*... को अधिक्रमित करना है। ...*(व्यवधान)*... केन्द्रीय परिषद द्वारा बनाई गई नियमावली के प्रावधान के अनुसार एक वर्ष की अवधि के अन्दर केन्द्रीय सरकार द्वारा मौजूदा सभी होम्योपैथी चिकित्सा कॉलेजों की मान्यता का नवीनीकरण, केन्द्रीय सरकार द्वारा नियुक्त विख्यात और अर्हता प्राप्त होम्योपैथी चिकित्सा के शासक मंडल को परिषद का कार्य सौंपना है। ...*(व्यवधान)*...

सभापति जी, मैं विश्वास के साथ कहता हूँ कि इस मंडल के अधिनियम की धारा के अन्तर्गत बोर्ड की दो बैठकें और कार्य समिति की पांच बैठकें अभी तक हुई हैं। सभी मौजूदा

[श्री श्रीपाद यसो नाईक]

223 होम्योपैथी कॉलेजों का निरीक्षण पूरा कर लिया है। 45 आवेदन प्राप्त हुए हैं। ...**(व्यवधान)**... कॉलेजों को अनुमति प्रदान करने के लिए और उस मामले को अंतिम रूप देने के लिए शासक मंडल ने मंत्रालय को कॉलेजों के संबंध में सिफारिश भेजी है। मंडल, शासक मंडल, परिषद का कार्य संचालन ...**(व्यवधान)**... 33वें अधिनियम के अनुसार कर रहा है। ...**(व्यवधान)**... उपयुक्त निवेदन के साथ ...**(व्यवधान)**... मैं सभी से आग्रह करता हूँ। ...**(व्यवधान)**... हमारे कई सांसद भाइयों ने ...**(व्यवधान)**... कुछ सजेशनस दिए हैं। ...**(व्यवधान)**... हम उन सजेशनस पर निश्चित तौर पर विचार करेंगे। ...**(व्यवधान)**... बाकी सदस्यों ने जो मांग की है ...**(व्यवधान)**... सभी ने इसको सपोर्ट किया है। ...**(व्यवधान)**... सबसे पहले तो मैं उनके प्रति आभार व्यक्त करता हूँ। ...**(व्यवधान)**... उपयुक्त निवेदन के साथ मैं सदन से अनुरोध करता हूँ कि होम्योपैथी केंद्रीय परिषद (संशोधन) विधेयक, 2018 पर विचार करे। ...**(व्यवधान)**... होम्योपैथी विकास ...**(व्यवधान)**... के वृहत् हित में ...**(व्यवधान)**... उनके प्रभावशाली कार्यान्वयन हेतु ...**(व्यवधान)**... उसे पारित करे। ...**(व्यवधान)**... मैं इसकी सबसे प्रार्थना करता हूँ। ...**(व्यवधान)**... आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, the question is:

That the Bill further to amend the Homoeopathy Central Council Act, 1973, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill. In Clause 2, there are seven Amendments by Shri Binoy Viswam; he is not present. So, Amendments not moved.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHRIPAD YESSO NAIK: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, Special Mentions. ...*(Interruptions)*... Please go to your seats.